

**GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 684**

TO BE ANSWERED ON 26-2-2016

INDECENT REPRESENTATIONS OF WOMEN IN ADVERTISEMENT

684. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether advertisements related to indecent representation of women have increased in recent times;
- (b) if so, whether National Commission for Women has recommended to amend the Indecent Representation of Women (Prohibition) Act, 1986;
- (c) if so, the details thereof;
- (d) the action taken so far by the Government in this regard; and
- (e) the steps taken by the Government to prevent violations of the Act?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

(a) As per the National Crime Records Bureau (NCRB) data which is available upto 2014, a total of 895, 453, 141, 362 and 47 cases were reported in the country under Indecent Representation of Women (Prohibition) Act, 1986 during last five year i.e.2010, 2011,2012, 2013 and 2014 respectively which show a mixed trend.

(b) On the basis of recommendation made by the National Commission for Women, the Indecent Representation of Women (Prohibition) Amendment Bill, 2012 containing certain amendments including broadening the scope of law to cover audio visual media and material in electronic form and strengthening penalty provisions was introduced in Rajya Sabha and Rajya Sabha referred the Bill to Parliamentary Standing Committee. The observation of the Parliamentary Standing Committee is under examination in the Ministry.
